

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:189

ANSWERED ON:26.07.2010

OPPOSITION OF MINIMUM WAGES UNDER MGNREGS BY CEGC

Joshi Shri Pralhad Venkatesh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) Whether Central Employment Guarantee Council (CEGC) has opposed the minimum wages given under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and the construction of Panchayat Bhawans in the name of Rajiv Gandhi Seva Kendra;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the manner in which policy decision are taken under MGNREGS and the role of Central Employment Guarantee Council therein?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): No, Sir. Members of the Central Employment Guarantee Council had sought certain clarifications on the issue of construction of Bharat Nirman Rajiv Gandhi Sewa Kendra as village resource centre and Gram panchayat Bhawan at Gram Panchayat level and these were provided to the members.

(c): Under Mahatma Gandhi NREGA, policy decisions are taken by the Central Government. In accordance with Section 27 of the Act, Central Government has been vested with powers to give directions to the State Governments for effective implementation of the Act. Section 29 of the Act empowers the Central Government to amend Schedule-I & II of the Act by way of issue of notifications, if it is satisfied that it is necessary and expedient to do so. Copies of the notifications are laid on the Table of the House. The Central Council has been assigned the following functions and duties as stipulated in Section 11(1) of the Act:

(i) establish a central evaluation and monitoring system;

(ii) advise the Central Government on all matters concerning the implementation of the Act;

(iii) review the monitoring and redressal mechanism from time to time and recommend improvements required;

(iv) promote the widest possible dissemination of information about the Schemes made under the Act;

(v) monitoring the implementation of the Act;

(vi) preparation of Annual reports to be laid before parliament by the Central Government on the implementation of the Act;

(vii) any other duty or functions as may be assigned to it by the Central Government.